

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
(DELHI BENCH 'E' NEW DELHI)**

**BEFORE SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SH. YOGESH KUMAR U.S., JUDICIAL MEMBER**

ITA No. 2156/Del/2019, (A.Y. 2012-13)

M/s. Oracle Farms LLP E-20, Lajpat Nagar-III, New Delhi-110024 PAN No.AADF08737F	Vs.	ACIT Central Circle – 16 New Delhi
Appellant		Respondent

Assessee by	Sh. Anil Kumar Jain, Advocate
Revenue by	Sh. Subhra Jyoti Chakraborty, CIT DR

Date of Hearing	08/04/2024
Date of Pronouncement	09/04/2024

ORDER

PER YOGESH KUMAR, U.S. JM:

This appeal is filed by the Assessee against the order of Learned Commissioner of Income Tax (Appeals) Delhi [“Ld. CIT(A)”, for short] dated 07.01.2019 pertaining to A.Y. 2013-14.

2. Ld. Counsel for the assessee filed an application contending that the dispute between the assessee and the department has been settled under VSV Scheme, therefore, sought permission to

withdraw the present appeal. Placing the application and the submission of the Ld.AR on record, the present appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 09th April, 2024.

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Date:- 09.04.2024

*R.N, Sr.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI